

STATEMENT

Year-wise Statement Indicating Reimbursement made under Central Investment Subsidy Scheme

Rupees in Crores rounded off

Sl. No.	Name of the State/U.T.	1972-73 to 1979- 80	1980-81 to 1984- 85	1985-86 to 1989- 90	1990-91	Total
	2	3	4	5	6	7
1.	Andhra Pradesh	8.18	19.06	46.54	1.43	75.21
2.	Assam	1.39	2.8	22.06	5.36	31.61
3.	Bihar	1.18	1.9	12.20	1.34	16.62
4.	Gujarat	5.79	18.47	32.91	5.56	62.73
5.	Haryana	1.69	6.95	7.00	1.58	17.22
6.	Himachal Pradesh	2.38	14.61	40.35	3.73	61.07
7.	Jammu & Kashmir	1.91	8.33	49.18	0.14	59.56
8.	Karnataka	4.80	15.5	21.15	26.57	68.02
9.	Kerala	3.48	7.8	11.76	—	23.04
10.	Madhya Pradesh	3.44	15.65	53.40	18.06	90.55
11.	Maharashtra	7.59	12.34	17.88	4.83	42.64
12.	Manipur	0.12	0.91	2.30	2.00	5.33
13.	Meghalaya	0.19	0.71	2.14	1.52	4.56
14.	Nagaland	0.54	1.65	13.91	—	16.10
15.	Orissa	0.96	6.17	12.93	3.98	24.04
16.	Punjab	2.85	10.12	10.07	0.13	23.17
17.	Rajasthan	6.19	23.31	40.63	6.31	76.44
18.	Sikkim	0.05	0.78	5.36	—	6.19
19.	Tamil Nadu	10.09	28.35	36.65	7.66	82.75
20.	Tripura	0.22	0.23	1.15	0.07	1.67
21.	Uttar Pradesh	1.47	6.54	101.19	23.58	132.78
22.	West Bengal	1.52	3.45	12.07	7.61	24.65
23.	Andaman & Nicobar Islands	0.05	0.52	0.68	—	1.25
24.	Dadra & Nagar Haveli	0.32	0.96	9.43	—	10.71
25.	Arunachal Pradesh	0.09	0.87	1.54	0.06	2.56
26.	Goa	2.22	10.4	24.22	5.87	42.71
27.	Mizoram	0.06	1.2	13.25	—	14.51
28.	Pondicherry	0.27	3.13	15.06	—	18.46
29.	Lakshdweep	—	—	—	—	—
30.	Daman & Diu	—	—	—	0.02	0.02
TOTAL:		69.04	222.71	617.01	127.41	1036.17

Memorandum Submitted on behalf of
Bhopal Gas Victims

3179. SHRI HANAN MOLLAH :
will the PRIME MINISTER be

pleased to state :

(a) whether the representatives of
the Bhopal Gas Victims have recently
submitted any memorandum or pro-

posal to the Government:

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (Dr. CHINTA MOHAN): (a) to (c) The Prime Minister has received a memorandum signed by the Members of both the Houses of Parliament and has met a delegation of representatives of the Bhopal Gas Victims. In their memorandum, the Members of Parliament have inter alia urged the Government as follows:—

1. Take steps to ensure proper compensation to the victims.
2. Pursue the criminal prosecution of Union Carbide Corporation.
3. Ensure medical care and rehabilitation of the Victims.
4. Set up a National Commission on Bhopal.
5. To convene a Medical Committee to evaluate all data on injuries from the disaster and evolve guidelines for treatment and rehabilitation.
6. Laying down of adequate standards for protection from Industrial hazards in the country.

So far as compensation and criminal prosecution are concerned, all matters relating to these are presently sub-judice in the Supreme Court in the hearings on the petitions for review of the settlement of February, 1989. The Government is supporting the review petition. Medical care and rehabilitation is being provided by the

State Government, and Government of India have recently approved an Action Plan of Rs. 163.10 crores for rehabilitation of the Bhopal Gas Victims, which includes economic, social, environmental and medical elements. The concerned Government agencies are already undertaking the functions proposed for the National Commission. In regard to industrial hazards, these have been prescribed under the appropriate environmental protection statutes and will be enforced.

Report of Working Group on Film Policy

3180. SHRI RAM NAIK : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the report of the Working Group on the Film Policy appointed during 1978 has been received;

(b) if so, the main features thereof;

(c) Whether the Working Group has also recommended the formation of a Film Academy; and

(d) if so, the reaction of the Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION IN BROADCASTING (KUMARJ GIRJA VYAS): (a) Yes, Sir.

(b) The main features of the Report as reflected in its recommendations are given in the attached statement.

(c) Yes, Sir.

(d) Government is of the view that there would be no special advantages in having a new set up like Chalachitra Academy because the functions envisaged for such an Academy